

DIVISION BENCH ITEM NO.1 & 2
NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

CORAM:

- 1. SHRI PRAVEEN GUPTA,**
HON'BLE MEMBER (JUDICIAL)
- 2. SHRI ASHISH VERMA,**
HON'BLE MEMBER (TECHNICAL)

Date of Order: 23rd April, 2024

Attendance-Cum-Order Sheet of the Hearing.

ITEM NO.1 - CP (IB) NO.09/ALD/2024

NAME OF THE COMPANY	STRESSED ASSETS STABILIZATION FUND (SASF) V/S VINAY RAI (PERSONAL GURANTOR OF MALVIKA STEELS LTD.)
UNDER SECTION	95(1) IBC

ITEM NO.2 - CP (IB) NO.10/ALD/2024

NAME OF THE COMPANY	STRESSED ASSETS STABILIZATION FUND (SASF) V/S ANIL RAI (PERSONAL GURANTOR OF MALVIKA STEELS LTD.)
UNDER SECTION	95(1) IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Mohit Nandwani, Adv.

: For the Petitioner

ORDER

- 1.** Ld. Counsel representing the petitioner is present through VC and states that the Financial Creditor is proposing to change the name of the RP in this matter, for which an application has also been moved only yesterday, which is under scrutiny of this Tribunal. Therefore, he seeks time to ensure that the application is listed and the prayer made therein for the purpose of changing the name of RP is considered.
- 2.** Let the matter be adjourned for further hearing on 8th May, 2024.
- 3.** The photocopy of this order be placed on record in both the connected matters.

-Sd-

(Ashish Verma)
Member (Technical)

-Sd-

(Praveen Gupta)
Member (Judicial)

23rd April, 2024

Kavya Prakash Srivastava
(Stenographer)